

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

TWENTY-FOURTH REPORT

(Presented on 24.4.2002)

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fourth Report.

2. The Committee met on 15 April, 2002 for

I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2002 (Amendment of articles 124 and 216) by Shri Kodikunnil Suresh, M.P.

The Bill seeks to amend the Constitution with a view to making provision for reservation in favour of persons belonging to Scheduled Castes and Scheduled Tribes in the matter of appointment of Judges of the Supreme Court and of High Courts.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of twenty-nine Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that three Bills shown in Appendix I be placed in category `A. The Committee further recommend that the twenty-six Bills shown in Appendix II be placed in category `B. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II.

Recommendations

6. (i) The Committee recommend that Shri Kodikunnil Suresh be permitted to move for leave to introduce his Constitution (Amendment) Bill;

(ii) The Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

P.M. Sayeed,

Chairman, Committee on Private Members Bills and Resolutions.

NEW DELHI;

15 April, 2002 (25 Chaitra 1924 (Saka))

(See para 5 of the Report)

(List of Bills placed in category `A and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No	Category recommended	Time recommended
1.	The Compulsory Military Training Bill, 2001 by Shri Iqbal Ahmed Saradgi, M.P.	99 of 2001	A	2 hours
2.	The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 2001 (Insertion of new Chapter II-B) by Shri Iqbal Ahmed Saradgi, M.P.	101 of 2001	A	2 hours
3.	The Jute Packaging Materials (Compulsory Use in Packing Commodities) (Repeal) Bill, 2001 by Shri C.N. Singh, M.P.	96 of 2001	2 hours	2 hours

APPENDIX-II

(See para 5 of the Minutes dated 15.4.2002)

(List of Bills placed in category `B and allocation of time)

Sl. No	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	The Backward Classes (Proportional Representation in Services and Educational Institutions) Bill, 2000 by Shri Su. Thirunavukkarasar, M.P.	138 of 2000	B	2 hours
2.	The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2001 by Shri G. Mallikarjunappa, M.P.	12 of 2001	B	2 hours
3.	The Cinematograph (Amendment) Bill, 2001 (Amendment of section 5B) by Shri G. Mallikarjunappa, M.P.	5 of 2001	B	2 hours
4.	The Political Parties (Assistance and Regulation) Bill, 2001 by Shri Bir Singh Mahato, M.P.	112 of 2001	B	2 hours

5.	The Bogus Educational Institutions (Closure) Bill, 2001 by Shri Padam SenChoudhry, M.P.	21 of 2001	B	2 hours
6.	The Constitution (Amendment) Bill, 2001 (Amendment of <u>article 19</u>) by Shri G.M. Banatwalla, M.P.	94 of 2001	B	2 hours
7.	The Illegal Immigrants (Identification and Deportation) Bill, 2001 by Shri G.S. Basavaraj, M.P.	97 of 2001	B	2 hours
8.	The Constitution (Amendment) Bill, 2001 (Amendment of <u>article 269</u>) by Shri Trilochan Kanungo, M.P.	111 of 2001	B	2 hours
9.	9. The Mines and Minerals (Development and Regulation) (Amendment) Bill, 2001 (<u>Amendment of section 9</u>) by Shri Trilochan Kanungo, M.P.	102 of 2001	B	2 hours

10.	The Railways (Amendment) Bill, 2001 (<u>Amendment of section 126, etc.</u>) by Shri Subodh Mohite, M.P	107 of 2001	B	2 hours
11.	The Indian Medical Council (Amendment) Bill, 2001 (<u>Amendment of section 13, etc.</u>) by Shri Subodh Mohite, M.P.	113 of 2001	B	2 hours
12	The Code of Criminal Procedure (Amendment) Bill, 2001 (<u>Amendment of sections 154 and 161</u>) by Shri Subodh Mohite, M.P.	108 of 2001	B	2 hours
13.	The Government Employees (Protection from Harassment) Bill, 2001 by Shri Subodh Mohite, M.P.	109 of 2001		2 hours
14.	The Farmers (Removal of Indebtedness) Bill, 2001 by Shri Vaiko, M.P.	131 of 2001	B	2 hours

15.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2001 (<u>Omission of paragraph 3</u>) by ShriVaiko, M.P.	122 of 2001	B	2 hours
16.	The Communication Laws (Amendment) Bill, 2001 by Shri Vaiko, M.P.	121 of 2001	B	2 hours
17.	The Payment of Unemployment Allowance Bill, 2002 by Shri Bir Singh Mahato, M.P.	1 of 2002	B	2 hours
18.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2002 (<u>Amendment of section 8A</u>) by Shri Ramesh Chennithala, M.P.	9 of 2002	B	2 hours
19.	The Constitution (Amendment) Bill, 2002 (<u>Amendment of article 105</u>) by Shri Ramesh Chennithala, M.P.	15 of 2002	B	2 hours

20.	The Constitution (Amendment) Bill, 2002 (<u>Amendment of article 124, etc.</u>) by Shri Ramesh Chennithala, M.P.	4 of 2002	B	2 hours
21.	The Environment (Protection) (Amendment) bill, 2002 (<u>Insertion of new section 6A</u>) by Shri Ramesh Chennithala, M.P.	10 of 2002	B	2 hours
22.	The Working Women Welfare Bill, 2000 by Prof. Kailasho Devi, M.P.	79 of 2000	B	2 hours
23.	The Code of Criminal Procedure (Amendment) Bill, 2001 (<u>Amendment of section 357</u>) by Adv. Uttamrao Dhikale, M.P.	123 of 2001	B	2 hours
24.	The Constitution (Amendment) Bill, 2001 (<u>Amendment of article 243ZD, etc.</u>) by Adv. Uttamrao Dhikale, M.P.	124 of 2001	B	2 hours

25.	The Constitution (Amendment) Bill, 2001(<u>Insertion of new articles 151A to 151J</u>)by Adv. Uttamrao Dhikale,M.P.	118 of 2001	B	2 hours
26.	The Drugs Regulatory Authority Bill, 2001 by Adv. Uttamrao Dhikale, M.P.	126 of 2001	B	2 hours

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